

should not be allowed to continue in his post till the enquiry is completed and verdict given, as otherwise he would, by virtue of his position, bring pressure on the witnesses who were mostly employed in his personal section and that the witnesses would not tell the truth for fear of harassment from the Director.

(ii) urged that in accordance with the principles of natural justice, the enquiry should be fair, impartial and independent and the person complained against should not be at an advantageous position vis-a-vis the complainant.

(e) Yes, Sir. The Enquiry Officer explained to the complainant that (i) the purpose of the enquiry is only to ascertain the facts and that it is not a regular departmental enquiry; and (ii) the complainant as well as the witness whom she wants to name could, without any fear, explain the full facts to the Enquiry Officer to enable him to place them before the disciplinary authority for a final decision. Thereupon, she agreed to depose before the Enquiry Officer.

(f) No, Sir. The letter written by the complainant (Mrs. Kamlesh Sharma) stating that the matter has been mutually reconciled was dated 7-8-78 while the enquiry was held on 13-5-78, as stated in the reply to part (a) above.

(g) No, Sir. However, one employee of the C.P.R.I., Simla, (Shri Shanker Dass, Sr. Fieldman), who is a member of one of the three unrecognised unions of employees of the Institute, has been transferred to the Station of the Institute at Jullunder on his representation for transfer.

Construction of a new drain to check floods in Delhi

1945. SHRI JAGJIT SINGH ANAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that Government propose to construct new drain out of drain No. 6, to check recurrence of floods in Delhi;

(b) if so, what are the details thereof;

(c) whether surveys were carried out for this purpose;

(d) whether it is also a fact that the first two surveys have affected land belonging to a few big landlords;

(e) whether it is a fact that another survey was also conducted between villages of Nanghpoona and Kadipon (Delhi);

(f) whether it is a fact that in case a canal is likely to be constructed on the basis of this survey, land belonging to many poor peasants will be affected;

(g) whether Government propose to reconsider the decision and start work on the basis of first or second survey; and

(h) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) Because of the unprecedented floods experienced in Yamuna in 1978, breaches occurred in Drain No. 6 and Bawana Escape was damaged. While considering the restoration of the damages and to improve the performance of these works, the Delhi administration has proposed the remodelling and realignment of Drain No. 6 so that it runs in cutting for most of its length and out-falls into the proposed supplementary drain which will join the river Yamuna below Wazirabad Barrage. The remodelled drain, as proposed, would have a width of 17 metres with a depth of flow of 2.5 metres for a discharges of 33 cumecs. The estimated cost of all these works is Rs. 236 lakhs.

(c) to (h) A number of alternative alignments to be considered technically suitable, including the one running between the villages of Nangli Puna and Kadipur, have been carried out. Out of these, the best alternative, taking into account all connected factors, is proposed to be adopted for which the estimate has been prepared and is currently under sanction.

Ghonda Residential scheme

1946. SHRI JAGJIT SINGH ANAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether it is a fact that plots under Delhi Development Authority residential scheme at Ghonda (Delhi) have been handed over to all the registered applicants; and

(b) if so, on what terms and conditions and when the plots were handed over?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Delhi Development Authority has reported that initially, plots were handed over to almost all the allottees in 1976. Subsequently, it was found that in about 64 cases, land allotted in Blocks C-11 and C-12 in Ghonda was unacquired. Delhi Development Authority has reported that allottees in Block C-11 have been given plots elsewhere. Similar arrangements are being made for allottees of Block C-12 also. A copy of the terms and conditions of allotment is attached. [See Appendix CVIII, Annexure No. 121].

Compensation claim by the plot holders

1947. SHRI JAGJIT SINGH ANAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether plot holders in whose names plots have been registered are considered rightful owners for the purposes of claiming compensation according to law;

(b) if not, whether the names of persons who are included in the revenues record are considered rightful owners;

(c) whether Government are aware that a large number of houses will have to be demolished for continuing R.O.B. road 36 through Laxmi Nagar;

(d) if so, the number of houses which are likely to be affected;

(e) whether notices have been issued to them;

(f) whether extension of R.O.B. 36 could be diverted towards bandh to save these houses; and

(g) if so, what are the details?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (g) The information is being collected and will be laid on the Table of the Sabha.

Construction of a fishing harbour at Paradeep in Orissa

1948. SHRI PATITPABAN PRADHAN:

SHRI BHAIKAB CHANDRA MAHANTI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Central Government have received a proposal from the Orissa Government for the construction of a fishing harbour at Paradeep;

(b) whether the project will provide landing and berthing facilities to as many as 270 mechanised trawlers when constructed; and

(c) whether the Central Government have approved the plan and if so, what are the details thereof?